

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2102  
ANSWERED ON:12.08.2011  
EXPLOITATION OF TRIBALS  
Maadam Shri Vikrambhai Arjanbhai

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether there are instances of repression by the forest department officials, indiscriminate police eviction and false criminal cases being filed against the tribals ignoring the prohibitory provision in the Forest Rights Act, 2006;
- (b) if so, the reaction of the Government thereto; and
- (c) the steps taken/proposed by the Government in this regard ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO SINGH KHANDELA)

- (a): No specific cases of the type mentioned in part (a) of the Question have been reported to this Ministry. However, some complaints were received alleging eviction of tribal communities from forest land.
- (b): The complaints received alleging eviction of tribal communities from forest land have been sent to Ministry of Environment & Forests for necessary action.
- (c): As stated in reply to part (b) above, the complaints received alleging eviction of tribal communities from forest land have been sent to Ministry of Environment & Forests for necessary action.